

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:293  
ANSWERED ON:23.11.2011  
COAL DISTRIBUTION POLICY  
Gaddigoudar Shri P.C.

**Will the Minister of COAL be pleased to state:**

- (a) whether the Central Government has made any coal policy for effective distribution of coal to all States impartially;
- (b) if so, the details thereof and the details of the State-wise allocations for 2011-12; and
- (c) if not, the reasons therefor ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL )

(a) : As per the provisions of the New Coal Distribution Policy of 2007, coal supplies are made by the coal companies to the power utilities and other consumers, who are having valid long term coal linkage/Letter of Assurance, as per the terms and conditions of Fuel Supply Agreement/Memorandum of Understanding. State-wise allocations of coal are, however, made by Coal India Limited (CIL) for meeting the requirements of small and medium consumers located in the respective States/Union Territories. A total annual quantity of 8 million tonnes of coal has been earmarked by CIL for this purpose.

(b): The details of the quantity earmarked by CIL during 2011-12 for supply to various States/Union Territories for distribution to small and medium consumers are as below:-

S.No Name of the State/ Quantity earmarked during  
Union Territory 2011-12(in Lakh Tonnes)

1	Arunachal Pradesh	1.00
2	Andhra Pradesh	0.50
3	Assam	1.32
4	Bihar	3.85
5	Chhattishgarh	3.45
6	Goa	1.00
7	Gujarat	2.16
8	Himachal Pradesh	1.02
9	Jharkhand	8.76
10	Jammu &Kashmir	1.08
11	Karnataka	1.01
12	Kerala	0.50
13	Madhya Pradesh	6.67
14	Maharashtra	8.57
15	Manipur	1.00
16	Meghalaya	1.00
17	Mizoram	1.00
18	Nagaland	1.02
19	Odisha	11.68
20	Puducherry	0.25
21	Punjab	2.18
22	Rajasthan	1.86
23	Sikkim	1.00
24	Tamil Nadu	0.50
25	Uttar Pradesh	11.39
26	Uttarakhand	1.46
27	West Bengal	3.14
28	Dadra and Nagar Haveli	0.25
29	Lakshadweep	0.25
30	Tripura	1.00
	Total	79.87 LT

Delhi, Haryana, Chandigarh, Daman / Diu and Andaman & Nicobar have conveyed that they are not willing to take coal under this scheme.

(c): Does not arise, in view of reply given for parts (a) and (b) of the question.